

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RNA CORP PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RNA Corp Private Limited
2.	Date of incorporation of corporate debtor	13 April 2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No of corporate debtor	U70102MH2010PTC202038
5.	Address of the registered office of corporate debtor	RNA Corporate Park, Next to Collector's Office, Kalanagar, Bandra East, Mumbai – 400 051
6.	Insolvency commencement date in respect of corporate debtor	26 November 2019 (<i>Certified copy of the order received on 06-12-2019</i>)
7.	Estimated date of closure of insolvency resolution process	24 May 2019 (<i>Being 180 days from Insolvency Commencement date</i>)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Debashis Nanda IBBI Regn No: IBBI/IPA-003/IP-N00040/2017-18/10316
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No C S-14, C-floor, Ansal Plaza, Vaishali, Ghaziabad, Uttar Pradesh – 201 010 dnanda.cma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pranjal International Resolutions Pvt Ltd 101/B, Om Sai Niwas, Subhash Road, Vile Parle East, Mumbai – 400 057 ip.rnacorp@gmail.com
11.	Last date for submission of claims	20 December 2019 (<i>Being 14 days from date of receipt of order</i>)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	1. Vinodkumar Pukhraj Ambavat (IBBI/IPA-001/IP-P00420/2017-18/10743) 2. Charu Sandeep Desai (IBBI/IPA-001/IP-P00434/2017-18/10757) 3. Rajendra Ramnarain Agrawal (IBBI/IPA-001/IP-P01209/2018-2019/11923)
14.	(a) Relevant Forms and (b) Details of authorized representatives are	a. https://ibbi.gov.in/ b. May be obtained by sending an email at

available at	ip.rnacorp@gmail.com
--------------	----------------------


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RNA Corp Private Limited on 26 November 2019.

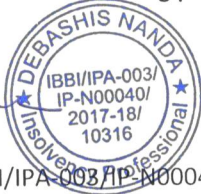
The creditors of RNA Corp Private Limited, are hereby called upon to submit their claims with proof on or before 20 December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


(Debashis Nanda)



IBBI Regn. No. IBB/IPA-003/IP-N00040/2017-18/10316
IRP in the matter of RNA Corp Pvt Ltd

Pranjal International Resolutions Pvt Ltd
101/B, Om Sai Niwas, Subhash Road,
Vile Parle East, Mumbai – 400 057
ip.rnacorp@gmail.com, dnanda.cma@gmail.com

Place: Ghaziabad

Date: 07 December 2019